

Open Court.

Central Administrative Tribunal
Allahabad Bench Allahabad.

Original Application No.830 of 2003.

Allahabad this the 29th day of July 2003.

Hon'ble Mr.Justice R.R.K.Trivedi, V.C.
Hon'ble Mr.D.R. Tewari, A.M.

Mukta Nand Mehta
Son of Ram Akbal Mehta
R/o Type II, Railway Quarter No.145 CD
Naini.

.....Applicant.

(By Advocate : Sri B.N. Singh)

Versus.

1. Union of India
through General Manager
North Central Railway
Allahabad.
2. Divisional Railway Manager
North Central Railway,
Allahabad.
3. Divisional Executive Engineer (1)
North Central Railway
Allahabad.
4. Assistant Divisional Engineer,
North Central Railway, Chunar.

.....Respondents.

(By Advocate :Sri A.K. Gaur)

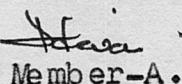
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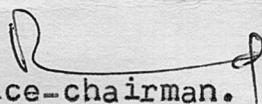
By this O.A., filed under section 19 of Administrative Tribunals Act 1985, the applicant has prayed to quash the order dated 01.07.2003 (Annexure 3) by which the application of the applicant for allotment of the Quarter No.145C-D has been rejected.



2. The grievance of the applicant is that there are several quarters ~~are~~ lying vacant at Naini and as per Rules (filed as Annexure 8) , applicant is entitled for allotment even though he is serving in Railways out-side Naini.

3. Learned counsel for the respondents has submitted that the Rule on which applicant is relying, is not actually Rule but it is a report submitted for action. The facts ~~have~~ been mentioned that the Railway Quarters are lying vacant and they may be allotted to Outstation Traffic Staff. This ~~compensation~~ ^{concession} was only available to the Traffic Staff. Applicant does not belong to Traffic Staff hence ~~applicant cannot be allotted vacant quarters.~~ ^{though} We do not find force in the submissions of learned counsel for the applicant. As applicant does not belong to Traffic Staff he cannot claim for allotment of Quarter even ~~he~~ ^{though} is serving at Outside ~~at~~ Naini. The O.A. has no merit and is according rejected.


Member-A.


Vice-chairman.

Manish/-